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## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 13/252(3)/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018

Name of the Company:

Gopal Kushwaha

(Anand Landmark Developers & Associates Pvt Ltd)

V/s.

ROC Gwalior.

Section of the Companies Act:

Section 252(3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. VI SHWAS SHARMA PCS APPELLANT Shirm Volu

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## **ORDER**

Learned PCS Mr. Vishwaskumar Sharma present for Appellant. None present for ROC.

Proof of service of notice of date of hearing on ROC filed.

Representation of ROC received.

Appellant filed affidavit regarding bank statement of the company.

Heard arguments of learned PCS for Appellant.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 14th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL